

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No.O.A.350/01373/2016

Date of order :19.09.2016

Present : Hon'ble Mr. Justice Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PRANAB KUMAR MUKHERJEE

VS.

UNION OF INDIA & ORS.(G.S.I.)

For the applicants : Mr. A. Chakraborty, counsel
Ms. P. Mondal, counsel

For the respondents : Mr. P. Goswami, counsel

ORDER

Per Justice V.C. Gupta, J.M.

Heard Id. counsel for the applicant and Id. counsel for the respondents.

2. It has been submitted by the Id. counsel for the applicant that the applicant has filed appeal against the order of punishment passed against him and before completion of six months he has filed this O.A. However, during the pendency of this application six months' period has passed.
3. As the appeal is pending before the authorities, we direct the Appellate Authority to decide the appeal if yet not decided, after giving an opportunity of personal hearing to the applicant within a period of three months from the date of communication of this order. It is made clear that we have not commented on the merit of the case.
4. Accordingly the O.A. is disposed of at the stage of admission. No order as to cost.

(J. Das Gupta)
Administrative Member
sb


Justice V.C. Gupta)
Judicial Member